

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP/71/KOB/2019
SECTION	SEC. 213,241 & 242 C/ACT
NAME OF PARTIES	T R VENUGOPAL & 3 OTHERS V/S ELITE FOODS PVT LTD & 16 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	VIJAY V PAUL, GOKUL KRISHNAN R.
RESPONDENTS ADVOCATE/ PROFESSIONAL	MENON & PAI, ANIL D NAIR, PHILIP MATHEW

**22nd JULY 2024**

## O R D E R

### **IA(C/ACT)/ 104/KOB/2024 in CP/71/KOB/2019**

List along with Main CP/71/KOB/2019 for further consideration on **02.09.2024**.

### **CP/71/KOB/2019**

Learned Counsel, Mr. Vijay V Paul appears physically on behalf of the Petitioners through virtual mode. Learned Senior Counsel, Mr. Shankar Narayan (R1 to R7) and Learned Counsel, Mr. Sandeep Singhi appears on behalf of the Respondents.

Counsel for the Petitioners invited our attention to Judgement dated 12.06.2024 passed by the Hon'ble High Court of Kerala in W.P.(C) NO. 22623 of 2024, whereby the Hon'ble High Court has directed NCLT to hear and order the applications filed by the petitioners for the extension of time for filing the rejoinder, and to grant sufficient and meaningful time for filing the same, and proceed with the hearing of the Company Petitions.

In view of the above Judgment, this Bench hereby grants an extension of 2 weeks' time from today to the Petitioners for filing the rejoinder.

List this matter on **02.09.2024** for final hearing. Parties are directed to be present on the next date fixed for hearing to argue the matter.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**